

**BENCH-I****NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P (IB) No.744/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Hon'ble Member (J) Shri Jinan K.R****ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>nd</sup> December 2017, 10.30 A.M**

Name of the Company		Kingsley Industries Ltd.-Vs-Al Champdani Industries Ltd.		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	
1.	CHHATRAPAL SUGANDH Advocate	Petitioner Operational Cr.	Ch. Sugandh 22/12/2017	
1.	SHWETANK NIGAM, Advocate	Corporate Debtors	Shwetank Nigam 22/12/17	

**ORDER**

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama and Board Resolution. Prayer is allowed. Vakalatnama and Board Resolution may be filed by the end of the day.

Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 09/01/2018 for admission.

84

(Jinan K.R.)  
Member (J)

8d

(V.P.Singh)  
Member (J)